The Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1974

Act 14 of 1974

Keyword(s):
Additional Tax, Certificate of Registration, Goods Carriage, Limited Quantity of Load, Old Motor Vehicle, Operator, Owner, Passenger, Transport Vehicle

THE UTTAR PRADESH MOTOR VEHICLES TAXATION
(AMENDMENT) ACT, 1974

[U. P. Act No. 14 of 1974]

[*Authoritative English Text of the Uttar Pradesh Motor Gadi Karadhan
(Sanshodhan) Adhiniyam, 1974.]

AN

ACT

further to amend the U. P. Motor Vehicles Taxation Act, 1935

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1974.

(2) It shall come into force on such date as the State Government may, by notification in the Gazette, appoint.

2. In the United Provinces Motor Vehicles Taxation Act, 1935, in section 5-A in sub-section (2), for the words “a week or part thereof” the words “every two weeks or part thereof” shall be substituted, and for the words “one-fifty-twoeth” the words “one twenty-sixth” shall be substituted.

* [For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary) dated June 11, 1974.]
  (Passed in Hindi by the Uttar Pradesh Legislative Assembly on June 12, 1974, and by the Uttar Pradesh Legislative Council on June 18, 1974.)
  [Received the Assent of the Governor on June 26, 1974 under Article 200, of the Constitution of India and was published in the Uttar Pradesh Gazette (Extraordinary), dated July 2, 1974.]
उत्तर प्रदेश मोटर गाड़ी कराराधन (संबंधित) अधिनियम, 1978

(उत्तर प्रदेश अधिनियम संख्या 29, 1978)

["भारत का संविधान" के इतिहाद 200 के मानचित्रित राज्यपाल के दिनांक 16 सितम्बर, 1978 दिन के बतमुद्दत प्रधान की विधि उत्तर प्रदेशीय बलात्कारण विभाग के विधायी परिषद के नाम 1-खण्ड (क) में दिनांक 18 सितम्बर, 1978 के को प्रकाशित हुआ।]

(उत्तर प्रदेश संविधान का संथा 30 प्रवर्तक, 1978 दिन के उत्तर प्रदेश संविधान परिषद का दिनांक 9 सितम्बर, 1978 की रेखा में स्वीकृत किया।)

संयुक्त प्रमाण मोटर गाड़ी कराराधन अधिनियम, 1935 का प्रप्तत संस्करण करने के लिए

अधिनियम

भारत गणराज्य के उन्मूलनम बाध में सन्मानित अधिनियम बनाया जाता है।

1—यह अधिनियम उत्तर प्रदेश मोटर गाड़ी कराराधन (संबंधित) अधिनियम 1978 में विशेष रूप से संबंधित नहीं।

[उद्धेश्य और कारणों के विवरण के लिए, कुष्या दिनांक 26 प्रहर, 1978 दिन का तत्कालीन प्रस्ताव प्रवेश की विधायी परिषद के संस्करण 3-खण्ड (क) देखिए।]
<table>
<thead>
<tr>
<th>प्रथम प्रस्तावी</th>
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(धारा 4 वेंकले)

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<td>(1)</td>
<td>1.7778 फीट में के अनुसार लीर के बीच की दूरी 2.140 फीट में से अधिक घाटी के माप के लिए</td>
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<td>(3)</td>
<td>उत्तर की सही है जहाँ कि दूरी 2.140 फीट में से अधिक घाटी के माप के लिए</td>
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(5) यदि वह बीज से प्राप्त किन्तु बालीत से अनधिक व्यवस्थित के बेंगल के स्थान बाली—

(क) यदि के शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रयोग बीज शाखाओं के लिए ....... 1,419.00
प्रायोग अग्रिमत्त्व स्थान के लिए ....... 61.00

(ख) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रयोग बीज शाखाओं के लिए ....... 1,139.00
प्रायोग अग्रिमत्त्व स्थान के लिए ....... 50.00

(ग) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रयोग बीज शाखाओं के लिए ....... 974.00
प्रायोग अग्रिमत्त्व स्थान के लिए ....... 33.00

(6) यदि यह बीजर के बालीत से प्राप्त व्यवस्थित के बेंगल के स्थान बाली अग्रिमत्त्व पूर्वीत बाली अग्रिमत्त्व बली शाखाओं के लिए वेध कर और उसके अग्रिमत्त्व बली से प्रायोग के स्थान के लिए—

(क) यदि के शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रयोग बीज शाखाओं के लिए ....... 116.00
(ख) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रयोग बीज शाखाओं के लिए 83.00
(ग) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

50.00

स्थलुकम—इस प्रायोग के प्रयोगार्थ, बाली होने के सथलुक बाली को (मध्य बाली हो)

प्रायोग के प्रयोग बेंगल से प्रायोगित स्थान के रूप में की बालीगी।

(7) भोग—संहिता संदर्भ में यानिकों को ले जाने और संहिता परिषद्म में माल के परिवहन के लिए मिलाए, किराए पर चलने वाली बालीगी—

प्रायोगित संदर्भ में यानिकों के बेंगल के स्थान के सबसे मध्य बाली चाल के बालीगी

(क) यदि के शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

17.00
(ख) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

11.00
(ग) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

6.00

(8) एक बाली देन के परिवहन के लिए चलने वाली बालीगीं जिसके प्रायोगित डुल्टर से

(1) यदि उसमें पूर्ण रूप से बालीगी दार्रर लगाये गये हों, और—

(क) यदि के शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रायोगित बाली के प्रायोगित 762 किलोग्राम के लिए 385.00
(ख) प्रायोगित बाली के प्रायोगित 51 किलोग्राम के लिए 14.00
(ग) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रायोगित बाली के प्रायोगित 762 किलोग्राम के लिए 347.00
(घ) प्रायोगित बाली के प्रायोगित 51 किलोग्राम के लिए 11.00
(ङ) यदि ख शेयर के मार्ग पर प्रयोग के लिए प्रभावित हो—

प्रायोगित बाली के प्रायोगित 762 किलोग्राम के लिए 314.00
(झ) प्रायोगित बाली के प्रायोगित 51 किलोग्राम के लिए 8.00

(2) यदि त्रिवृत ताल के स्थान गये हों तथा अनुसूची के बाली उदाहरण प्रयोग के प्रायोगित बाली वाली बालीगी दार्रर लगाये गये के लिए बैठ कर, और उस समय हो जब पर 33 1/3 प्रायोगित व्यवस्थित कर;

(3) यदि त्रिवृत ताल के स्थान गये हों तथा अनुसूची के बाली उदाहरण प्रयोग के प्रायोगित बाली वाली बालीगी दार्रर लगाये गये के लिए बैठ कर, और उस समय हो जब पर 66 2/3 प्रायोगित व्यवस्थित कर।
श:---मोटर बिछिनिल्स एक्ष, 1939 के प्रधानमंत्र 4 के प्रधानतम चार या प्रधान रोजगारों

में जमाने जो की सर्वोत्तम मात्र मार्गर्य-समुदायें छ: श्री तारक के प्रधान

dेख समुदाय से और उस पर 550 जन्मे व्यक्ति का प्रति वर्ष कर।

तात---किसी विभिन्न मार्ग पर प्रोग्राम की लिए सचिवालय गढ़ी---

---के-पी ने मार्गों के समान्य में ग्राहक श्री, पांच या छ: के प्रोग्राम भें, समुदाय

dेख, और सब पर वह उस पर तुरन्त तक कर ग्राहक के 50 प्रतिशत भाग का प्रतिवर्ष कर जो निषेध किया जाय।

दात---किसी पर जमाने वालीं गढ़ीं, जिनकं संबंध में ग्राहक तारक, श्री, छ: श्री तारक, तथा,

tा जिस की मात्र करना का भ्रमण किया जा चुका हो, जब विशेष या प्रधानरी

परिचितियों में ग्राहक सीमित प्रवाह के लिए ऐसे मार्ग या मार्गों, जिन पर वह भ्रमण

बलती हैं, तो विश्वास प्राप्त या मार्गों पर प्रोग्राम के में स्थिरता हो पुरुषत्ता किसी

ही ग्राहक की मात्र करना का भ्रमण किया गया किसी कर के सचिवालय प्रयोग ऐसे दिन

या उसकी किसी मार्ग के लिए, जिसमें किसी ऐसी गढ़ी की ऐसी विशेष या प्रधानरी

परिचितियों में प्रोग्राम करना का प्रभाव हो, 3 सप्ताह की वर से कर।

प्रतिवर्ष यह नहीं है कि ऐसे ग्राहकों में की गई कोई श्री किसी ऐसी मोटर गढ़ी पर लाभ

नहीं होगी जो किसी विभिन्न प्रायोग का प्रयोग के लिए असम्भव। कुछ से किसी निषेध

कर्म करने का प्रति वर्ष हो।

प्रतिवर्ष यह यह नहीं है कि यह कोई मोटर गढ़ी इस प्रायोग में जब उसे उन मार्गों की

सचिवालय, जिनके संबंध में उसे लाइसेंस दिया गया है, प्रायोग या मार्ग या प्रायोग पर विश्वासी या विश्वासी

गढ़ के लिए वह दृष्टि हो अभावस्था हो प्रायोगवादी हो और साधारणतया गढ़ी के तात प्रधान में बात हो।

(3) 'प्रविक्षित मार्ग' का तात प्रधान मार्ग के उस प्रविक्षित मार्ग हो जिसे मार्गों में बचन

cरो की प्रविक्षित हो और जिसे मार्गों के रजस्त्राज्ञ मान्यता भावना में से मार्ग-सिद्धी करने का

मार्ग करना जा सक।

(4) जब किसी मोटर गढ़ी का प्रयोग विभिन्न मार्गों के लिए किया जाय या ऐसी

रोजी से प्रयोग विभिन्न भाग में जिससे कि उन पर ऐसे प्रयोगों के एक से प्रविक्षि मार्ग के भ्रमण

cर कर कर जा कर तो ऐसा उद्देश्य समुदाय का वर से कर होगा।

(2) 'बार-सिद्धी व्यक्ति' का तात प्रधान के जमाने में जब जब यह बार-सिद्धी

हो और दूसरे ऐसे समां युवा, साहित्य, सामान्या रेखा, जल और संचालन के समाचार

हो, जो गढ़ी के लिए वह दृष्टि हो अभावस्था हो प्रायोगवादी हो और साधारणतया गढ़ी के तात प्रधान में बात हो।

(3) 'बार-सिद्धी मार्ग' का तात प्रधान मार्ग के उस प्रविक्षित मार्ग हो जिसे मार्गों में बचन

cरो की प्रविक्षित हो और जिसे मार्गों के रजस्त्राज्ञ मान्यता भावना में से मार्ग-सिद्धी करने का

मार्ग करना जा सक।

(4) जब किसी मोटर गढ़ी का प्रयोग विभिन्न मार्गों के लिए किया जाय या ऐसी

रोजी से प्रयोग विभिन्न भाग में जिससे कि उन पर ऐसे प्रयोगों के एक से प्रविक्षि मार्ग के भ्रमण

cर कर कर जा कर तो ऐसा उद्देश्य समुदाय का वर से कर होगा।

(5) 'लॉकार्ड दातार' का तात प्रधान उस दातार से है जो भारत निषेध रखते है जब हो,

किसी बायोवेक्स दातार न हो और जिसकी मोटर दातार हो कि वह दृष्टि हो लिंग से उठीस सिलिंडर

से कम बाहर न आकर हो।

(6) 'नायकपत्र रजस्त्राज्ञ दातार' का तात प्रधान उस दातार से है जो न तो बायोवेक्स दातार हो और न

लॉकार्ड दातार हो।

(7) व्यावहारिक विभिन्न बंधन (सहायता बंधन) के प्राथमिक हो तो प्राथमिक

वाहक बीमा वाहक का माध्यम या प्राथमिक वाहक का विभिन्न उपकरण के स्थान के विभिन्न समानों

जा।

(8) किसी ऐसी मोटर गढ़ी के लिए, प्रयोग प्रारंभ चार से सात में से किसी के प्रति वर्ष कर

समानता का सकारात्मक हो समान्य या उसका इस्तेमाल जा जाने वाले प्रयोग ट्रेलर की ऐसी पूलक मोटर-

श्री समान साथा जितने पर उसका बीमा दातार उपकरण सिलिंडर समुदाय का सकारात्मक हो सकता है।
No. 558(2)/XVII-4—1-1(KA)-3-1985

Dated Lucknow, April 4, 1985

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Motor Gadi Karadhan (Sanoshodhan) Adhiniyam, 1985 (Uttar Pradesh Adhiniyam Sankhya 10 of 1985) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 3, 1985:

THE UTTAR PRADESH MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1985

[U. P. ACT-NO. 10 OF 1985]

(AS PASSED BY THE UTTAR PRADESH LEGISLATURE)

AN

ACT

FURTHER TO AMEND THE UNITED PROVINCES MOTOR VEHICLES TAXATION ACT, 1935

IT IS HEREBY enacted in the Thirty-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1985.

   (2) It shall be deemed to have come into force on November 21, 1984.

2. In the First Schedule to United Provinces Motor Vehicles Taxation Act, 1935 in Part "B" (Transport-Vehicles), in Article IV, hereinafter referred to as the principal Act:

   (a) in clause (4), clause (5) and clause (6), after the words "exclusive of the driver" wherever they occur, the words "and the conductor" shall be inserted;
(b) the existing Explanation shall be renumbered as “Explanation-I” and after the Explanation 1 as so renumbered, the following Explanation 2 shall be inserted, namely:—

“Explanation 2—The seats meant for the driver and the conductor shall not be taken into account for computing the amount of tax under clause (4) or clause (5) or clause (6)”.

3. (1) The Uttar Pradesh "Motor Vehicles Taxation (Amendment) Ordinance, 1984, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

RAJESHWAR SINGH,
Vishesh Sachiv.
No. 489 (2)/XVII-V-1—1(KA) 5-1988

Dated Lucknow, April 4, 1988

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Motor Gadi Karadhan (Sanshodhan) Adhiniyam, 1988 (Uttar Pradesh Adhiniyam Sankhya 10 of 1988) as passed by the Uttar Pradesh Legislature and assented to by the Governor on April 14, 1988.

THE UTTAR PRADESH MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1988

[U. P. ACT NO. 15 OF 1987]

(As passed by the U. P. Legislature)

AN

ACT

further to amend the United Provinces Motor Vehicles Taxation Act, 1935

IT IS HEREBY enact[ed] in the Thirty-ninth Year of the Republic of India as follows:

1. (1) This Act may be called the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1988. Short title and commencement

(2) It shall be deemed to have come into force on February 5, 1988.
Amendment of section 4 of U.P. Act no. V of 1935

2. In section 4 of the United Provinces Motor Vehicles Taxation Act, 1935 hereinafter referred to as the principal Act, in sub-section (1), the following proviso shall be inserted, namely:

"Provided that the owner of a motor vehicle other than a transport vehicle, in case such motor vehicle is registered for the first time under the provisions of the Motor Vehicles Act, 1939 in Uttar Pradesh after the commencement of the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1988 shall, and in any other case, in lieu of the tax payable under this sub-section pay a one-time tax at the rate applicable in respect of such motor vehicle, as specified in 'Part B' of the Third Schedule and on payment of such one-time tax no tax under this sub-section for any period thereafter shall have to be paid in respect of such vehicle."

Amendment of section 3

3. In section 5 of the principal Act,—

(a) in sub-section (1) for the words "Subject to the provisions of sections 6, 8 and 9 the tax payable under section 4 shall be payable in advance on or before the fifteenth day of January in each year by the owner of a motor vehicle", the words "Subject to the provisions of section 6, the tax payable under section 4 shall be payable in advance by the owner of a motor vehicle at the time of its registration under the Motor Vehicles Act, 1939 and thereafter on or before the fifteenth day of January in each subsequent year", and

(b) for sub-section (2), the following sub-section shall be substituted, namely:

"(2) Where the tax in respect of a motor vehicle is not paid within the period specified in sub-section (1), an officer empowered by the State Government in this behalf may, in lieu of prosecution under section 13 and subject to such general directions, as may be issued by the State Government from time to time, accept from the owner of such motor vehicle compensation, in the case of payment of one-time tax, an amount not exceeding one-half of the amount of such tax payable under this Act, and in any other case, an amount not exceeding the amount of tax payable in a year in respect of the motor vehicle in addition to the tax due therefor, on payment of such compensation, the owner of the motor vehicle, if in custody, shall be discharged and no further proceedings shall be taken against him in respect of the offence so compounded.";

Amendment of section 6

4. In section 6 of the principal Act, after the words "a calendar year" the words "and where one-time-tax has not been paid" shall be inserted.

Amendment of section 7

5. The existing section 7 of the principal Act shall be renumbered as sub-section (1) thereof, and—

(a) in sub-section (1) as so-renumbered, after the words "the tax or instalment of tax" the words "other than the one-time tax" shall be inserted;

(b) after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:

"(2) Where the owner of a motor vehicle other than a transport vehicle, in respect of which one-time tax has been paid under the Act, proves to the satisfaction of the Taxation Officer in the prescribed manner that such motor vehicle has not been used for a continuous period of not less than one month, he shall be entitled in a refund of such tax at the rate specified in 'Part C' of the Third Schedule for the said period:

Provided that no such refund shall be admissible, unless the registration certificate and the token issued in respect of the vehicle are deposited by the owner with the Taxation Officer:

Provided further that the total amount of refund under this sub-section shall not be more than the one-time tax paid under the Act.

(3) In calculating the amount of refund under sub-section (2) any portion of the said period being less than a month, shall be ignored.

(4) The owner of a motor vehicle other than a transport vehicle in respect of which one-time tax has been paid under the Act shall be entitled to refund of such tax at the rates specified in 'Part D' of the Third Schedule on the ground that he has, after payment of such tax paid tax in respect of such vehicle under any enactment, relating to a
tax on motor vehicles in any other State or Union Territory as a consequence of such vehicle having been brought over permanently to such State or Union Territory or that such motor vehicle has been converted into a transport vehicle or that the registration of such motor vehicle has been cancelled.

(5) Where the owner of a motor vehicle other than a transport vehicle which has been registered under the Motor Vehicles Act, 1939 before the commencement of the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1988 opts to pay one-time tax he shall while making payment of one-time tax be entitled to adjustment of any advance tax paid by him in respect of such vehicle for any part of the year 1988 or of any subsequent year, provided he pays such one-time tax within two months from the commencement of the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1988.”

6. The existing section 11 of the principal Act shall be re-numbered as sub-section (1) thereof and after sub-section (1) as so re-numbered the following sub-section shall be inserted, namely:

“(2) Where any motor vehicle other than a transport vehicle in respect of which one-time tax has been paid is operated as a transport vehicle the owner thereof shall be liable to pay the tax payable under the Act on such transport vehicle.”

7. After the Second Schedule to the principal Act the following Schedule shall be inserted, namely:

“THE THIRD SCHEDULE
PART 'A'
Vehicles
Classification of vehicles other than transport vehicles

<table>
<thead>
<tr>
<th>Article</th>
<th>Description of vehicle</th>
</tr>
</thead>
<tbody>
<tr>
<td>I</td>
<td>Motor cycles (including scooters and mopeds) not exceeding 500 kilograms in weight, unladen:</td>
</tr>
<tr>
<td></td>
<td>(1) Vehicles not exceeding 80 kilograms in weight, unladen;</td>
</tr>
<tr>
<td></td>
<td>(2) Vehicles exceeding 80 kilograms in weight, unladen;</td>
</tr>
<tr>
<td>II</td>
<td>(1) Vehicles constructed and used solely for the conveyance of persons and light personal luggage with seating accommodation for not more than six persons exclusive of the driver;</td>
</tr>
<tr>
<td></td>
<td>(2) Trailers drawn by vehicles covered by this Article;</td>
</tr>
<tr>
<td>III</td>
<td>Vehicles including motor cycles weighing more than 500 kilograms in weight, unladen, constructed or adapted for use for the conveyance of more than six persons (exclusive of driver):</td>
</tr>
<tr>
<td></td>
<td>(1) (a) not exceeding 2,000 kilograms in weight, unladen;</td>
</tr>
<tr>
<td></td>
<td>(b) exceeding 2,000 kilograms but not exceeding 3,000 kilograms in weight, unladen;</td>
</tr>
<tr>
<td></td>
<td>(c) exceeding 3,000 kilograms but not exceeding 4,000 kilograms in weight, unladen;</td>
</tr>
<tr>
<td></td>
<td>(d) exceeding 4,000 kilograms but not exceeding 5,000 kilograms in weight, unladen;</td>
</tr>
<tr>
<td></td>
<td>(e) exceeding 5,000 kilograms in weight, unladen;</td>
</tr>
<tr>
<td></td>
<td>(2) Trailers drawn by vehicles covered by this Article.”</td>
</tr>
</tbody>
</table>
**PART B**

[See section 4(1)]

*Rates of tax on vehicles other than transport vehicles*

| Vehicular Vehicles according to the Articles of Part 'A' | Registered on or after 1982 | Registered in the year 1981 | Registered in the year 1980 | Registered in the year 1979 | Registered in the year 1978 or prior to 1977 |

<table>
<thead>
<tr>
<th>1</th>
<th>2</th>
<th>3</th>
<th>4</th>
<th>5</th>
<th>6</th>
<th>7</th>
<th>8</th>
<th>9</th>
<th>10</th>
<th>11</th>
<th>12</th>
<th>13</th>
<th>14</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>I (1)</td>
<td>350.00</td>
<td>280.00</td>
<td>210.00</td>
<td>140.00</td>
<td>20.00</td>
<td>7.00</td>
<td>7.00</td>
<td>7.00</td>
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</tr>
<tr>
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<td>675.00</td>
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<td>450.00</td>
<td>375.00</td>
<td>300.00</td>
<td>225.00</td>
<td>150.00</td>
<td>75.00</td>
<td>75.00</td>
<td>75.00</td>
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<tr>
<td>3</td>
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<td>2090.00</td>
<td>1885.00</td>
<td>1680.00</td>
<td>1475.00</td>
<td>1270.00</td>
<td>1065.00</td>
<td>860.00</td>
<td>655.00</td>
<td>450.00</td>
<td>245.00</td>
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<tr>
<td>4</td>
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<td>420.00</td>
<td>380.00</td>
<td>340.00</td>
<td>300.00</td>
<td>260.00</td>
<td>220.00</td>
<td>180.00</td>
<td>140.00</td>
<td>100.00</td>
<td>60.00</td>
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<td>4400.00</td>
<td>4000.00</td>
<td>3600.00</td>
<td>3200.00</td>
<td>2800.00</td>
<td>2400.00</td>
<td>2000.00</td>
<td>1600.00</td>
<td>1200.00</td>
<td>800.00</td>
<td>400.00</td>
</tr>
<tr>
<td>6</td>
<td>III (1) (b)</td>
<td>6800.00</td>
<td>6240.00</td>
<td>5680.00</td>
<td>5120.00</td>
<td>4560.00</td>
<td>4000.00</td>
<td>3440.00</td>
<td>2880.00</td>
<td>2320.00</td>
<td>1760.00</td>
<td>1200.00</td>
<td>640.00</td>
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<tr>
<td>7</td>
<td>III (1) (c)</td>
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<td>8620.00</td>
<td>7840.00</td>
<td>7060.00</td>
<td>6280.00</td>
<td>5500.00</td>
<td>4720.00</td>
<td>3940.00</td>
<td>3160.00</td>
<td>2380.00</td>
<td>1600.00</td>
<td>820.00</td>
</tr>
<tr>
<td>8</td>
<td>III (1) (d)</td>
<td>11000.00</td>
<td>10090.00</td>
<td>9180.00</td>
<td>8270.00</td>
<td>7360.00</td>
<td>6450.00</td>
<td>5540.00</td>
<td>4630.00</td>
<td>3720.00</td>
<td>2810.00</td>
<td>1900.00</td>
<td>990.00</td>
</tr>
<tr>
<td>9</td>
<td>III (1) (e)</td>
<td>11000.00</td>
<td>10090.00</td>
<td>9180.00</td>
<td>8270.00</td>
<td>7360.00</td>
<td>6450.00</td>
<td>5540.00</td>
<td>4630.00</td>
<td>3720.00</td>
<td>2810.00</td>
<td>1900.00</td>
<td>990.00</td>
</tr>
</tbody>
</table>

Note: For every 1000 kilograms or part thereof in excess of 5000 kilograms, add 1000 rupees.

<table>
<thead>
<tr>
<th>Weight in Kilograms</th>
<th>Registered on or after 1982</th>
<th>Registered in the year 1981</th>
<th>Registered in the year 1980</th>
<th>Registered in the year 1979</th>
<th>Registered in the year 1978 or prior to 1977</th>
</tr>
</thead>
<tbody>
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<td>3000</td>
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<td>1000.00</td>
<td>1000.00</td>
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<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
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<td>7000</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
</tr>
<tr>
<td>9000</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
</tr>
<tr>
<td>11000</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
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<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
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</tr>
<tr>
<td>15000</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
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<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
</tr>
<tr>
<td>19000</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
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<tr>
<td>21000</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
</tr>
<tr>
<td>23000</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
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<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
<td>1000.00</td>
</tr>
</tbody>
</table>

Note: For every 1000 kilograms or part thereof in excess of 5000 kilograms, add 1000 rupees.
Provided that the rate of tax in respect of all owners of motor vehicles shall be double of the rates specified against Articles I, II and III of this part except in respect of the following classes of owners, namely:

(a) an individual;
(b) a Municipal Board, Nagar Mahapalika, Zila Parishad, Notified Area Committee, Town Area Committee or Kshetra Samiti;
(c) University established by or under any law;
(d) any recognised educational institution;
(e) any public charitable trust;
(f) any other class of persons using motor vehicles for public purposes specified by the State Government in this behalf by notifications.

**PART 'C'**

[See section 7(2)]

*Rates of refund of tax where vehicle is not in use*

<table>
<thead>
<tr>
<th>Serial no.</th>
<th>Vehicles according to the Articles of Part-A</th>
<th>Amount to be refunded for each month of non-use of the motor vehicle (in rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>I (1)</td>
<td>2.00</td>
</tr>
<tr>
<td>2</td>
<td>I (2)</td>
<td>3.00</td>
</tr>
<tr>
<td>3</td>
<td>II (1)</td>
<td>10.00</td>
</tr>
<tr>
<td>4</td>
<td>II (2)</td>
<td>2.00</td>
</tr>
<tr>
<td>5</td>
<td>III (1) (a)</td>
<td>20.00</td>
</tr>
<tr>
<td>6</td>
<td>III (1) (b)</td>
<td>28.00</td>
</tr>
<tr>
<td>7</td>
<td>III (1) (c)</td>
<td>39.00</td>
</tr>
<tr>
<td>8</td>
<td>III (1) (d)</td>
<td>46.00</td>
</tr>
<tr>
<td>9</td>
<td>III (1) (e)</td>
<td>46.00</td>
</tr>
</tbody>
</table>

18.00 for every 1,000 kilograms or part thereof in excess of 5,000 kilograms.

Provided that the rates of refund in respect of all owners of vehicles except those given under clauses (a) to (f) of the proviso to PART 'B' shall be double of the rates specified above.
**PART 'D'

[See section 7(3)]

Rates of Refund

Amount to be refunded (in rupees) in case the age of the vehicles from the month of its original registration is—

<table>
<thead>
<tr>
<th>Serial no.</th>
<th>Vehicules according to the Articles of part 'A'</th>
<th>Not more than one year</th>
<th>More than one year but not more than two years</th>
<th>More than two years but not more than three years</th>
<th>More than three years but not more than four years</th>
<th>More than four years but not more than five years</th>
<th>More than five years but not more than six years</th>
<th>More than six years but not more than seven years</th>
<th>More than seven years but not more than eight years</th>
<th>More than eight years but not more than nine years</th>
<th>More than nine years but not more than ten years</th>
<th>More than ten years but not more than eleven years</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>I (1)</td>
<td>210.00</td>
<td>140.00</td>
<td>70.00</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
</tr>
<tr>
<td>2</td>
<td>I (2)</td>
<td>600.00</td>
<td>525.00</td>
<td>450.00</td>
<td>375.00</td>
<td>300.00</td>
<td>225.00</td>
<td>150.00</td>
<td>75.00</td>
<td>Nil</td>
<td>Nil</td>
<td>Nil</td>
</tr>
<tr>
<td>3</td>
<td>II (1)</td>
<td>2090.00</td>
<td>1885.00</td>
<td>1680.00</td>
<td>1475.00</td>
<td>1270.00</td>
<td>1065.00</td>
<td>860.00</td>
<td>655.00</td>
<td>450.00</td>
<td>245.00</td>
<td>Nil</td>
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<tr>
<td>4</td>
<td>II (2)</td>
<td>420.00</td>
<td>380.00</td>
<td>340.00</td>
<td>300.00</td>
<td>260.00</td>
<td>220.00</td>
<td>180.00</td>
<td>140.00</td>
<td>100.00</td>
<td>60.00</td>
<td>Nil</td>
</tr>
<tr>
<td>5</td>
<td>III (1) (a)</td>
<td>4000.00</td>
<td>3600.00</td>
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<td>2800.00</td>
<td>2400.00</td>
<td>2000.00</td>
<td>1600.00</td>
<td>1200.00</td>
<td>800.00</td>
<td>400.00</td>
<td>Nil</td>
</tr>
<tr>
<td>6</td>
<td>III (1) (b)</td>
<td>5680.00</td>
<td>5120.00</td>
<td>4560.00</td>
<td>4000.00</td>
<td>3440.00</td>
<td>2880.00</td>
<td>2320.00</td>
<td>1760.00</td>
<td>1200.00</td>
<td>640.00</td>
<td>Nil</td>
</tr>
<tr>
<td>7</td>
<td>III (1) (c)</td>
<td>7840.00</td>
<td>7060.00</td>
<td>6280.00</td>
<td>5500.00</td>
<td>4720.00</td>
<td>3940.00</td>
<td>3160.00</td>
<td>2380.00</td>
<td>1600.00</td>
<td>820.00</td>
<td>Nil</td>
</tr>
<tr>
<td>8</td>
<td>III (1) (d)</td>
<td>9180.00</td>
<td>8270.00</td>
<td>7360.00</td>
<td>6450.00</td>
<td>5540.00</td>
<td>4630.00</td>
<td>3720.00</td>
<td>2810.00</td>
<td>1900.00</td>
<td>990.00</td>
<td>Nil</td>
</tr>
<tr>
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<td>3720.00</td>
<td>2810.00</td>
<td>1900.00</td>
<td>990.00</td>
<td>Nil</td>
</tr>
</tbody>
</table>

**Note:**

The rates of refund will be double of the amounts shown above in respect of all vehicles except those owned by—

(a) an individual;
(b) a Municipal Board, Nagar Mahapalika, Zila Parishad, Notified Area Committee, Town Area Committee or Kshetra Samiti;
(c) a University established by or under any law;
(d) any recognised educational institution;
(e) any public charitable trust;
(f) any other class of persons using motor vehicles for public purposes specified by the State Government in this behalf by notification;
8. (1) The Uttar Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 1988, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act as amended by the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

S. N. SAHAY, 
Sachiv.
NOTIFICATION
Miscellaneous

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Motor Gadi Karadhan (Sanoshodhan) Adhiniyam, 1992 (Uttar Pradesh Adhiniyam Sankhya 10 of 1992) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 16, 1992.

THE UTTAR PRADESH MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1992
[U. P. ACT NO. 10 OF 1992]
(As passed by the U. P. Legislature)

AN ACT

further to amend the United Provinces Motor Vehicles Taxation Act, 1935.

IT IS HEREBY enacted in the Forty-third Year of the Republic of India as follows:—

1. (1) This Act may be called the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1992.

(2) Sections 2 to 5 shall be deemed to have come into force on January 24, 1992, and the remaining provisions shall come into force at once.

2. In section 4 of the United Provinces Motor Vehicles Taxation Act, 1935, hereinafter referred to as the principal Act,—

(a) in sub-section (1), after the existing proviso, the following proviso shall be inserted, namely:—

"Provided further that the owner of motor vehicle, other than a transport vehicle, in case such motor vehicle is registered for the first time under the provisions of the Motor Vehicles Act, 1988 in Uttar Pradesh after January 24, 1992 shall, and in any other case may, in lieu of the tax payable under this sub-section pay a one time tax at the rate applicable in respect of such motor vehicle, as specified in Part "B" of the Third Schedule as amended by the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1992 and on payment of such one time tax no tax under this sub-section for any period thereafter shall have to be paid in respect of such vehicle.";

(b) in the Explanation, after clause (f) the following clause shall be inserted, namely:—

"(g) for the purposes of determination of the tax payable in respect of any period commencing on or after January 24, 1992, the First Schedule as it stood after amendment by the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1992".

3. In section 7 of the principal Act,—

(a) in sub-section (2), after the existing provisions the following proviso shall be inserted, namely:—

"Provided also that if one time tax has been paid at the rate referred to in the second proviso to sub-section (1) of section 4,
the rate of refund of such tax shall be as specified in Part 'C' of the Third Schedule as amended by the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1992.

(b) in sub-section (4), the following proviso shall be inserted in the end, namely:

"Provided that if one time tax has been paid after January 24, 1992 the rates of refund of such tax shall be as specified in Part 'D' of the Third Schedule as amended by the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1992,"

(c) after sub-section (5) the following sub-section shall be inserted namely:

"(6) where the owner of a motor vehicle other than a transport vehicle which has been registered under the Motor Vehicles Act, 1939 before January 24, 1992 opts to pay one time tax, he shall while making payment of one time tax be entitled to adjustment of any advance tax paid by him in respect of such vehicle for the year, 1992 or of any subsequent year, provided he pays such one time tax within two months from January 24, 1992."

4. In the First Schedule to the principal Act, for Part 'A' the following Part shall be substituted, namely:

PART 'A'

Vehicles other than transport Vehicles

I. Motor Cycles (which term includes scooters and mopeds)—

(1) not exceeding 80 Kilograms in weight, unladen ...

60.00

(2) exceeding 80 Kilograms in weight, unladen but not exceeding 500 Kilograms unladen.

90.00

II. (1) Vehicles, not being motor cycles, constructed and used solely for the conveyance of persons and light personal luggage, with seating accommodation for not more than six persons, exclusive of the driver

300.00

(2) Trailers drawn by vehicles covered by this Article

55.00

III. Vehicles including motor cycles, weighing more than 500 Kilograms in weight, unladen, constructed or adapted for use for the conveyance of more than six persons, exclusive of the driver:

(1) (a) not exceeding 2000 Kilograms in weight, unladen ...

528.00

(b) exceeding 2000 Kilograms but not exceeding 3000 Kilograms in weight, unladen

748.00

(c) exceeding 3000 Kilograms but not exceeding 4000 Kilograms in weight, unladen

1034.00

(d) exceeding 4000 Kilograms but not exceeding 5000 Kilograms in weight, unladen

1210.00

(e) exceeding 5000 Kilograms in weight, unladen, for every 1000 Kilograms or part thereof, in excess of 5000 Kilograms in addition to Rs. 1210.00

484.00

(2) Trailers drawn by vehicles covered by this Article

110.00

Provided that the rates of tax in respect of all petrol driven vehicles shall be double of the rates specified in Articles I, II and III of this part, except in respect of the following classes of owners, namely:

(a) an individual,

(b) a Municipal Board, Nagar Mahapalika, Zila Parishad, Notified Area Committee, Town Area Committee or Kshettra Samiti,

(c) a University established by or under any law,

(d) any recognised educational institution,

(e) any public charitable trust,

(f) any other class of persons using motor vehicles for public purposes specified by the State Government in this behalf by notification:

Provided further that the rates of tax in respect of all motor vehicles driven by diesel shall be double of the rates specified in Articles I, II and III of this part.

5. In the third Schedule to the principal Act, for Parts 'B', 'C' and 'D' the following Parts shall be substituted, namely:

Amendment of Third Schedule
 PART 'B'

[See Section 4(1)]

Rates of tax on vehicles other than transport vehicles

<table>
<thead>
<tr>
<th>Serial no.</th>
<th>Vehicles according to the Articles of Part 'A'</th>
<th>Rate of tax in Rupees</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>I (1)</td>
<td>450.00 360.00 270.00 180.00 90.00 90.00 90.00 90.00 90.00 90.00 90.00 90.00</td>
</tr>
<tr>
<td>2</td>
<td>I (2)</td>
<td>850.00 765.00 680.00 595.00 510.00 425.00 340.00 255.00 170.00 95.00 95.00 95.00</td>
</tr>
<tr>
<td>3</td>
<td>II (1)</td>
<td>3000.00 2754.00 2508.00 2262.00 2016.00 1770.00 1524.00 1278.00 1032.00 786.00 540.00 294.00</td>
</tr>
<tr>
<td>4</td>
<td>II (2)</td>
<td>550.00 506.00 462.00 418.00 374.00 330.00 286.00 242.00 198.00 154.00 110.00 66.00</td>
</tr>
<tr>
<td>5</td>
<td>III (1) (a)</td>
<td>5280.00 4840.00 4400.00 3960.00 3520.00 3080.00 2640.00 2200.00 1760.00 1320.00 880.00 440.00</td>
</tr>
<tr>
<td>6</td>
<td>III (1) (b)</td>
<td>7480.00 6864.00 6248.00 5632.00 5016.00 4400.00 3784.00 3168.00 2552.00 1936.00 1320.00 704.00</td>
</tr>
<tr>
<td>7</td>
<td>III (1) (c)</td>
<td>10340.00 9482.00 8624.00 7766.00 6908.00 6050.00 5192.00 4334.00 3476.00 2618.00 1760.00 902.00</td>
</tr>
<tr>
<td>8</td>
<td>III (1) (d)</td>
<td>12100.00 11099.00 10098.00 9097.00 8096.00 7095.00 6094.00 5093.00 4092.00 3091.00 2090.00 1089.00</td>
</tr>
<tr>
<td>9</td>
<td>III (1) (e)</td>
<td>12100.00 11099.00 10098.00 9097.00 8096.00 7095.00 6094.00 5093.00 4092.00 3091.00 2090.00 1089.00</td>
</tr>
</tbody>
</table>

For every 1000 Kilograms or part thereof in excess of

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<th>Kilograms</th>
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<th>Kilograms</th>
<th>Kilograms</th>
<th>Kilograms</th>
<th>Kilograms</th>
</tr>
</thead>
<tbody>
<tr>
<td>1000</td>
<td>1000</td>
<td>1000</td>
<td>1000</td>
<td>1000</td>
<td>1000</td>
</tr>
<tr>
<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
</tr>
<tr>
<td>4840.00</td>
<td>4444.00</td>
<td>4048.00</td>
<td>3652.00</td>
<td>3256.00</td>
<td>2860.00</td>
</tr>
</tbody>
</table>
| for every 1000 Kilograms or part thereof in excess of

<table>
<thead>
<tr>
<th>Kilograms</th>
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<td>1000</td>
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<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
<td>Plus</td>
</tr>
<tr>
<td>2464.00</td>
<td>2068.00</td>
<td>1672.00</td>
<td>1276.00</td>
<td>880.00</td>
<td>484.00</td>
</tr>
</tbody>
</table>
Provided that the rate of tax in respect of all petrol driven vehicles shall be double of the rates specified against Articles I, II and III of this Part except in respect of the following classes of owners, namely:

(a) an individual;
(b) a Municipal Board, Nagar Mahapalika, Zila Parishad, Notified Area Committee, Town Area Committee or Kshettra Samiti;
(c) a University established by or under any law;
(d) any recognised educational institution;
(e) any public charitable trust;
(f) any other class of persons using motor vehicles for public purposes specified by the State Government in this behalf by notifications.

Provided further that the rates of tax in respect of all motor vehicles driven by diesel shall be double of the rates specified against Article I, II and III of this part.

## PART ‘C’

[See Section 7(2)]

### Rates of refund of tax where vehicle is not in use

<table>
<thead>
<tr>
<th>Serial no.</th>
<th>Vehicles according to the Articles of Part-A</th>
<th>Amount to be refunded for each month of non-use of the motor vehicle (in Rupees)</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>I (1)</td>
<td>2.00</td>
</tr>
<tr>
<td>2</td>
<td>I (2)</td>
<td>3.00</td>
</tr>
<tr>
<td>3</td>
<td>II (1)</td>
<td>12.00</td>
</tr>
<tr>
<td>4</td>
<td>II (2)</td>
<td>2.00</td>
</tr>
<tr>
<td>5</td>
<td>III (1) (a)</td>
<td>22.00</td>
</tr>
<tr>
<td>6</td>
<td>III (1) (b)</td>
<td>31.00</td>
</tr>
<tr>
<td>7</td>
<td>III (1) (c)</td>
<td>43.00</td>
</tr>
<tr>
<td>8</td>
<td>III (1) (d)</td>
<td>50.00</td>
</tr>
<tr>
<td>9</td>
<td>III (1) (e)</td>
<td>50.00</td>
</tr>
<tr>
<td>10</td>
<td>III (2)</td>
<td>Plus 20 for every 1,000 Kilograms or part thereof in excess of 5,000 Kilograms</td>
</tr>
</tbody>
</table>

Provided that the rates of refund in respect of all vehicles in respect where of tax at double rate has been paid under the provisos to Part ‘B’ shall be double of the rates specified above.
### PART 'D'

[See Section 7(4)]

**Rates of refund**

<table>
<thead>
<tr>
<th>Serial no.</th>
<th>Vehicles according to the articles of Part A</th>
<th>Amount to be refunded (in Rupees) in case the age of the vehicles from the month of the original registration is:</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>I (1)</td>
<td>&lt;br&gt;3</td>
</tr>
<tr>
<td>2</td>
<td>I (2)</td>
<td>&lt;br&gt;3</td>
</tr>
<tr>
<td>3</td>
<td>II (1)</td>
<td>&lt;br&gt;4</td>
</tr>
<tr>
<td>4</td>
<td>II (2)</td>
<td>&lt;br&gt;5</td>
</tr>
<tr>
<td>5</td>
<td>III (1) (a)</td>
<td>&lt;br&gt;6</td>
</tr>
<tr>
<td>6</td>
<td>III (1) (b)</td>
<td>&lt;br&gt;7</td>
</tr>
<tr>
<td>7</td>
<td>III (1) (c)</td>
<td>&lt;br&gt;8</td>
</tr>
<tr>
<td>8</td>
<td>III (1) (d)</td>
<td>&lt;br&gt;9</td>
</tr>
<tr>
<td>9</td>
<td>III (1) (e)</td>
<td>&lt;br&gt;10</td>
</tr>
</tbody>
</table>

Provided that the rates of refund will be double of the amounts specified above in respect of all vehicles in respect whereof tax at double rate has been paid under the provisos to Part "B".
6. (1) The Uttar Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 1992 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act as amended by this Act as if the provisions of this Act were in force at all material times.

By order,

NARAYAN DAS,
Sachiv.
IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Motor Gadi Karadhan (Sanskodhan) Adhiniyam, 1995 (Uttar Pradesh Adhiniyam Sankhya 9 of 1995) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 14, 1995.

THE UTTAR PRADESH MOTOR VEHICLES TAXATION (AMENDMENT) ACT, 1995
(U. P. ACT NO. 9 OF 1995)

[As passed by both Houses of the Uttar Pradesh Legislature under Article 198 of the Constitution]

AN

ACT

further to amend the Uttar Pradesh Motor Vehicles Taxation Act, 1935.

IT IS HEREBY enacted in the Forty-sixth Year of the Republic of India as follows :-

1. (1) This Act may be called the Uttar Pradesh Motor Vehicles Taxation (Amendment) Act, 1995.

   (2) It shall be deemed to have come into force on December 28, 1994.
2. In section 5-A of the U.P. Motor Vehicles Taxation Act, 1935, hereinafter referred to as the principal Act, for sub-section (1), the following sub-section shall be substituted, namely;—

"(1) No transport vehicle plying under a permit granted by an authority having jurisdiction outside Uttar Pradesh under the Motor Vehicle Act, 1988 shall be used in Uttar Pradesh, unless there has been paid a tax calculated—

(a) in the case of a motor cab covered by an Authorisation Certificate issued under the Motor Vehicles (All India Permit for Tourist Transport Operators) Rules, 1993 at the rate of rupees one thousand two hundred per annum; and

(b) in any other case, at the appropriate rate specified in the First Schedule;

in the manner provided under sub-section (2) for the number of weeks of its use or stay in Uttar Pradesh anything contained in section 5 to the contrary notwithstanding.";

3. (1) The Uttar Pradesh Motor Vehicles Taxation (Amendment) Ordinance, 1994 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the provisions of the principal Act, as amended by the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the corresponding provisions of the principal Act, as amended by this Act, as if the provisions of this Act were in force at all material times.

By order,

N. K. NARANG,

Pramukh Sachiv.

Amendment of section 5-A of U.P. Act No. 5 of 1935

Repeal and savings